

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 306 of 2013 in DFR-1664 of 2013

Dated : 12th November, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s. Star Metallics & Power Pvt. Ltd. Appellant(s)
Versus**

The Govt. of Karnataka & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Chandrashekar S.

**Counsel for the Respondent(s) : Proxy Counsel for
Mr. Anand K. Ganesan**

ORDER

**IA No. 306 of 2013
(Appl. for condonation of delay)**

This is an Application to condone the delay of 44 days in filing the Appeal as against the main Order dated 22.05.2013. This Application is stoutly opposed by the learned counsel for the Respondent.

As correctly pointed out by the learned counsel for the Respondent, the reasons for the condonation of delay, in our view, are not satisfactory. However, we deem it appropriate to condone the delay on payment of some costs. Accordingly, the Applicant/Appellant is directed to pay the cost of Rs. 5,000/- (Rupees five thousand only) to a charitable organization, namely, "**National**

Association for the Blind, Delhi State Branch, Sector - 5, R.K. Puram, New Delhi - 110 022 on or before 26.11.2013.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **29.11.2013**.

(Rakesh Nath)
Technical Member
Ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson